

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.222 - IA/361(AHM)2024
in
C.P. (IB)/29(AHM)2024

Proceedings under Section 94

IN THE MATTER OF:

Harikrushna Mavjibhai Patel
Vs
Bank of Baroda & Ors.

.....**Applicant**

.....**Respondent**

Order delivered on 15/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ravi Pahwa, Adv.
For the Respondent : Ms. Ina Jagad, Adv. for Mr. Mohit Gupta, Adv.
For the HDFC Bank : Mr. Hem Buch, Adv.
For the BoB : None

ORDER

IA/361(AHM)2024

Learned Counsel for the HDFC bank seeks time to file reply. There are other financial creditors. All respondents are directed to file reply within one-week.

List for further consideration on 29.04.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)